

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1847
TO BE ANSWERED ON: 28.12.2018

CONSULTATIONS ON PERSONAL DATA PROTECTION BILL

**1847 SHRI P.L. PUNIA:
 SHRI HUSAIN DALWAI:
 DR. ABHISHEK MANU SANGHVI:**

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) the status of Personal Data Protection Bill, 2018.
- (a) the details of submissions received by Ministry on the public consultation carried out on Personal Data Protection Bill, 2018;
- (b) whether comments received through consultations have been made publicly available yet, if not the reasons therefor;
- (c) whether Government intends to make these comments publically available now, if so, the details thereof, if not, the reasons therefor;
- (d) whether other than public consultations, any external consultants/ advisers were hired to aid the drafting of personal Data Protection Bill, 2018; and
- (e) if so, the details of such consultants including the fee payable to such consultants?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI S.S. AHLUWALIA)

(a) to (d): Ministry of Electronics and Information Technology (MeitY), on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India. The said committee submitted its final report along with the draft Personal Data Protection Bill on 27th July 2018. The said report analyzes various aspects pertaining to data protection such as storage of data, cross-border transfer of data. The report was put in the public domain and feedback was sought from the general public from 16th August till 10th October 2018. In response feedback has been received from a large number of stakeholders. The feedback received is presently being analyzed and thereafter draft Personal Data Protection Bill is intended to be placed in parliament.

(e) and (f): M/s vidhi legal policy was engaged to provide man power support for the functioning of the committee at the rate of Rs. 8.8 Lakhs plus taxes.
